

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

....

Minutes of NC-V meeting No.05/AM 16 held on 07.05.2015

The meeting No.05/AM-16 for the licensing year 2015-16 to consider the cases under Duty Exemption Schemes (Chapter-4)) was held on 07.05.2015 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohali, Director	TC office, Noida
2.	Shri O.P. Sharma, Joint Industrial Advisor	C&PC
3.	Shri K.C. Meena, DDG	DGFT
4.	Shri Nand Lal, Consultant	DIPP
5.	Shri Ratan Lal Meena, FTDO	DGFT

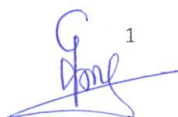
At the outset the Minutes of NC-V Meetings No.02/AM-16 dated 16.04.2015; 03/AM16 dated 23.04.2015 and 04/AM-16 dated 30.04.2015 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.05/AM-16 dated 07.05.2015 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 5/84-ALC3/2015 MEETING DATE : 07.05.2015

Case No.: 1/29/84-ALC3/2014	Party Name: BHARAT TISSUS PVT. LTD	Meet No/Date: 5/84-ALC3/2015 07.05.2015	Status: Deffered
HQ File :01/84/050/00216/AM15/	RLA File :07/24/040/00031/AM15/	Lic.No/Date:0710103822 30.04.2014	Defer Date:04.06.2015
Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The measurement details of the export product was not given by the firm in this case. Therefore a deficiency letter was issued to the firm on 28.04.2015. It was decided to defer the case for relisting on 04.06.2015.			

Case No.: 13/10/84-ALC3/2014	Party Name: ALPS INDUSTRIES LTD.	Meet No/Date: 5/84-ALC3/2015 07.05.2015	Status: Deffered
HQ File :01/84/050/00068/AM15/	RLA File :05/23/040/00026/AM15/	Lic.No/Date:0510385549 02.05.2014	Defer Date:04.06.2015
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that calculation sheet is not given by the firm in this case. Therefore the			



 1



committee decided to call the firm for appearing before the committee on 07.05.2015 alongwith sample and calculation sheet in the case. The firm did not come for personal hearing and the Committee decided to one more opportunity to give the firm. Therefore, it was decided to defer the case for re-listing on 04.06.2015.

Case No.:8/21/84-ALC3/2014	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:5/84-ALC3/2015 07.05.2015	Status: Deffered
HQ File :01/84/050/00170/AM15/	RLA File :35/24/040/00011/AM15/	Lic.No/Date:3510044530 06.08.2014	Defer Date:04.06.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). A deficiency letter has also been issued by the DC (MSME) vide their letter dated 19.02.2015. But no response received from the firm till date. Therefore it was decided to defer the case for relisting on 04.06.2015.

Case No.:27/26/84-ALC3/2014	Party Name:PREM FOOTWEAR PRIVATE LIMITED	Meet No/Date:5/84-ALC3/2015 07.05.2015	Status: Deffered
HQ File :01/84/050/00212/AM15/	RLA File :02/24/040/00083/AM15/	Lic.No/Date:0210204735 08.08.2014	Defer Date:04.06.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The weight of per pair footwear was not given by the firm in this case. Therefore a deficiency letter was issued to the firm on 28.04.2015. It was decided to defer the case for relisting on 04.06.2015.

Case No.:20/29/84-ALC3/2014	Party Name:WELSPUN INDIA LIMITED	Meet No/Date:5/84-ALC3/2015 07.05.2015	Status: Deffered
HQ File :01/84/050/00235/AM15/	RLA File :03/95/040/00500/AM15/	Lic.No/Date:0310789096 12.09.2014	Defer Date:04.06.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The CAD/CAM, Manufacturing Process, Calculation Sheet was not given by the firm in this case. Therefore a deficiency letter was issued to the firm on 27.03.2015. The firm has submitted their reply and the Committee decided to the above information has been sent to technical authority. It was decided to defer the case for relisting on 04.06.2015.

Case No.: 19/36/84-ALC3/2014	Party Name: GRINDWELL NORTON LTD	Meet No/Date: 5/84- ALC3/2015 07.05.2015	Status: Rejected
HQ File :01/84/050/00301/AM15/	RLA File :03/94/040/00421/AM15/	Lic.No/Date:0310789417 18.09.2014	
6 Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that CAD/CAM, manufacturing process, calculation sheet and stagewise wastage has not furnished by the firm. Therefore, a deficiency letter was issued to the firm on 25.03.2015. Since no response is received from the firm so far the committee was constrained to reject the case.			

Case No.: 21/29/84-ALC3/2014	Party Name: WELSPUN INDIA LIMITED	Meet No/Date: 5/84- ALC3/2015 07.05.2015	Status: Deffered
HQ File :01/84/050/00236/AM15/	RLA File :03/95/040/00501/AM15/	Lic.No/Date:0310789474 19.09.2014	Defer Date:04.06.2015
7 Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The CAD/CAM, Manufacturing Process, Calculation Sheet, etc. was not given by the firm in this case. Therefore a deficiency letter was issued to the firm on 25.03.2015. The firm has submitted their reply and the Committee decided to the above information has been sent to technical authority. It was decided to defer the case for relisting on 04.06.2015.			

Case No.: 2/33/84-ALC3/2014	Party Name: UDYOGI SAFETY APPLIANCES PRIVATE LIMITED	Meet No/Date: 5/84- ALC3/2015 07.05.2015	Status: Deffered
HQ File :01/84/050/00265/AM15/	RLA File :02/24/040/00124/AM15/	Lic.No/Date:0210204999 19.09.2014	Defer Date:04.06.2015
8 Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP. A deficiency letter has been issued to the firm on 29.04.2015. But no response received from the firm till date. Therefore it was decided to defer the case for relisting on 04.06.2015.			

Case No.: 7/29/84-ALC3/2014	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date: 5/84- ALC3/2015 07.05.2015	Status: Approved
HQ File :01/84/050/00222/AM15/	RLA File :05/24/040/00281/AM15/	Lic.No/Date:0510391321 24.09.2014	
9 Decision : The Committee considered the case as per agenda alongwith other relevant papers			

and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S. No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Girls Top made of (i) 100% Cotton Knitted Solid Dyed Fabric, GSM-275, +/- 10%; (ii) 100% Cotton Knitted Solid Dyed Fabrics, GSM-320, +/- 10% and (iii) 100% Cotton Knitted Solid Dyed Fabrics, GSM-150, +/- 10% (Style No.423171).	15500 Nos.	100% Cotton Knitted Solid Dyed Fabric, GSM-275, +/- 10%.	17789 Sq. Mtrs.
			100% Cotton Knitted Solid Dyed Fabrics, GSM-320, +/- 10%.	4052 Sq. Mtrs.
			100% Cotton Knitted Solid Dyed Fabrics, GSM-150, +/- 10%.	320 Sq. Mtrs.

The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

10	Case No.: 14/29/84-ALC3/2014	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:5/84-ALC3/2015 07.05.2015	Status: Deffered
	HQ File :01/84/050/00229/AM15/	RLA File :05/24/040/00310/AM15/	Lic.No/Date:0510391518 09.10.2014	Defer Date:04.06.2015
Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) and O/o Regional Textile Commissioner, Noida. The case stands for re-listing on 04.06.2015.				

11	Case No.: 1/33/84-ALC3/2014	Party Name:SWETA CHAUDHRY	Meet No/Date:5/84-ALC3/2015 07.05.2015	Status: Deffered
	HQ File :01/84/050/00264/AM15/	RLA File :02/24/040/00116/AM15/	Lic.No/Date:0210205049 09.10.2014	Defer Date:04.06.2015
Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) and O/o Regional Textile Commissioner, Noida. The case stands for re-listing on 04.06.2015.				

12	Case No.: 26/40/84-ALC3/2014	Party Name:UNIRAY MEDICAL LLP	Meet No/Date:5/84-ALC3/2015 07.05.2015	Status: Deffered
	HQ File :01/84/050/00350/AM15/	RLA File :03/95/040/00642/AM15/	Lic.No/Date:0310791039 13.11.2014	Defer Date:04.06.2015
Decision : The Committee considered the case as per agenda alongwith other relevant papers				

and observed that the firm has not furnished the CAD of the export product.. Accordingly, Committee decided to ask the firm to submit the above details. It was decided to defer the case for re-listing on 04.06.2015.

Case No.: 4/40/84-ALC3/2014	Party Name: SURE SAFETY INDIA PVT LTD	Meet No/Date: 5/84-ALC3/2015 07.05.2015	Status: Deffered
HQ File :01/84/050/00328/AM15/	RLA File :34/24/040/00201/AM15/	Lic.No/Date:3410040689 14.11.2014	Defer Date:04.06.2015
13 Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm has not furnished the Chartered Engineer Certificate, manufacturing process, calculation sheet, design and drawing layout indicating and use of the export products. Accordingly, Committee decided to ask the firm to submit the above details. It was decided to defer the case for re-listing on 04.06.2015.			

Case No.: 4/33/84-ALC3/2014	Party Name: UDYOGI INTERNATIONAL PRIVATE LIMITED	Meet No/Date: 5/84-ALC3/2015 07.05.2015	Status: Deffered
HQ File :01/84/050/00267/AM15/	RLA File :02/24/040/00118/AM15/	Lic.No/Date:0210205166 17.11.2014	Defer Date:04.06.2015
14 Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm was requested for weight of the export item and net content of inputs in export product in this case vide letter dated 27.04.2015. Therefore it was decided to await the same and defer the case for relisting on 04.06.2015.			

Case No.: 6/36/84-ALC3/2014	Party Name: AKASH DAS	Meet No/Date: 5/84-ALC3/2015 07.05.2015	Status: Deffered
HQ File :01/84/050/00288/AM15/	RLA File :02/24/040/00148/AM15/	Lic.No/Date:0210205173 17.11.2014	Defer Date:04.06.2015
15 Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DIPP for their comments. As informed by DIPP a deficiency letter was issued to the firm vide their letter dated 13.04.2015. Therefore, it was decided to await the same and defer the case for relisting on 04.06.2015.			

16	Case No.:6/33/84-ALC3/2014	Party Name:LINCON POLYMERS PVT. LTD.,	Meet No/Date:5/84-ALC3/2015 07.05.2015	Status: Deffered
	HQ File :01/84/050/00269/AM15/	RLA File :08/24/040/00293/AM15/	Lic.No/Date:0810133859 18.11.2014	Defer Date:28.05.2015
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of D/o C&PC for their comments. The case is stands for relisting on 28.05.2015.				

17

Case No.:24/36/84-ALC3/2014	Party Name:FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date:5/84-ALC3/2015 07.05.2015	Status: Approved	
HQ File :01/84/050/00306/AM15/	RLA File :56/24/040/00048/AM15/	Lic.No/Date:5610004473 19.11.2014		
Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-				
S. No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Flexible Intermediate Bulk Containers, net content (i) PP Granules – 1885 MT; (ii) Titanium Dioxide – 80 MT; (iii) LDPE Granules – 35 MT and (iv) Packing Material (PP Granules) – 20 MT.	2000 MT	PP Granules	2073.500 MT
Titanium Dioxide			84 MT	
LDPE Granules			36.750 MT	
Packing material (PP Granules)			21 MT	
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

18	Case No.:20/40/84-ALC3/2014	Party Name:GEETANJALI WOOLLENS PVT. LTD.	Meet No/Date:5/84-ALC3/2015 07.05.2015	Status: Deffered
	HQ File :01/84/050/00344/AM15/	RLA File :03/94/040/00821/AM15/	Lic.No/Date:0310791537 28.11.2014	Defer Date:04.06.2015
Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm did not furnish net content of input item in export product. Therefore the applicant firm was requested to furnish the same. The firm has submitted their reply vide their letter dated 08.04.2015. Therefore, it was decided to defer the case for relisting on 04.06.2015.				

Rup

Gore
6

h

19

Case No.:9/36/84-ALC3/2014	Party Name:R N R INTERNATIONAL	Meet No/Date:5/84-ALC3/2015 07.05.2015	Status: Approved	
HQ File :01/84/050/00291/AM15/	RLA File :05/24/040/00384/AM15/	Lic.No/Date:0510392248 02.12.2014	5	
Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-				
S. No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Tunic made of 100% Cotton Printed Fabric, GSM-40 +/- 10% - width – 137”.	2200 Nos.	100% Cotton Printed Fabric, GSM-40 +/- 10% - width – 137”.	6950 Sq. Mtrs.
2.	Ladies Tunic made of 100% Cotton Printed Fabric, GSM-44 +/- 10% - width – 137”.	400 Nos.	100% Cotton Printed Fabric, GSM-44 +/- 10% - width – 137”.	800 Sq. Mtrs.
3.	Ladies Skirt made of 100% Cotton Printed Fabric, GSM-44 +/- 10% - width – 137”.	100 Nos.	100% Cotton Printed Fabric, GSM-44 +/- 10% - width – 137”.	250 Sq. Mtrs.
4.	Ladies Tunic made of 100% Viscose Fabric, GSM-85 +/- 10% - width – 137”.	700 Nos.	100% Viscose Fabric, GSM-85 +/- 10% - width – 137”.	3400 Sq. Mtrs.
5.	Ladies Poncho made of 100% Silk Fabric, GSM-72 +/- 10% - width – 140”.	200 Nos.	100% Silk Fabric, GSM-72 +/- 10% - width – 140”.	475 Sq. Mtrs.
6.	Ladies Tunic made of 100% Silk Fabric, GSM-20 +/- 10% - width – 133”.	1250 Nos.	100% Silk Fabric, GSM-20 +/- 10% - width – 133”.	3500 Sq. Mtrs.
7.	Ladies Tunic made of 100% Polyester Fabric, GSM-44+/- 10% - width – 145”.	1000 Nos.	100% Polyester Fabric, GSM-44 +/- 10% - width – 145”.	2700 Sq. Mtrs.
8.	Ladies Tunic made of 100% Linen Dyed Fabric, GSM-150 +/- 10% - width – 135”.	450 Nos.	100% Linen Dyed Fabric, GSM-150 +/- 10% - width – 135 cm.	1650 Sq. Mtrs.
The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

Case No.:10/36/84-ALC3/2014	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:5/84-ALC3/2015 07.05.2015	Status: Deffered
HQ File :01/84/050/00292/AM15/	RLA File :05/24/040/00383/AM15/	Lic.No/Date:0510392247 02.12.2014	Defer Date:04.06.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC(MSME) and O/o Regional Textile Commissioner, Noida for their comments. The case is stands for relisting on 04.06.2015.

Case No.: 5/36/84-ALC3/2014	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date: 5/84-ALC3/2015 07.05.2015	Status: Deffered
HQ File :01/84/050/00287/AM15/	RLA File :35/24/040/00025/AM15/	Lic.No/Date:3510044597 04.12.2014	Defer Date:04.06.2015

21 **Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC(MSME) and O/o Regional Textile Commissioner, Noida for their comments. As informed by the representative of DC(MSME) a deficiency letter was issued to the firm in this case. But no response received till date. The case is stands for relisting on 04.06.2015.

Case No.: 11/40/84-ALC3/2014	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date: 5/84-ALC3/2015 07.05.2015	Status: Deffered
HQ File :01/84/050/00335/AM15/	RLA File :05/24/040/00397/AM15/	Lic.No/Date:0510392364 10.12.2014	Defer Date:04.06.2015

22 **Decision :** The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) and O/o Regional Textile Commissioner, Noida for their comments. Deficiency letter was issued to the firm on 29.04.2015. The case stands for re-listing on 04.06.2015.

Case No.: 25/40/84-ALC3/2014	Party Name: INDO RAMA SYNTHETICS (INDIA) LTD	Meet No/Date: 5/84-ALC3/2015 07.05.2015	Status: Deffered
HQ File :01/84/050/00349/AM15/	RLA File :50/24/040/00014/AM15/	Lic.No/Date:5010002172 12.12.2014	Defer Date:04.06.2015

23 **Decision :** The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of D/o C&PC for their comments. The case stands for re-listing on 04.06.2015.

Case No.: 7/40/84-ALC3/2014	Party Name: MEENU CREATION	Meet No/Date: 5/84-ALC3/2015 07.05.2015	Status: Deffered
HQ File :01/84/050/00331/AM15/	RLA File :05/24/040/00427/AM15/	Lic.No/Date:0510392442 16.12.2014	Defer Date:04.06.2015

24

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm did not furnish CAD/CAM, measurement chart and stage wise wastage in this case. Therefore, the deficiency letter was issued to the firm vide their letter dated 29.04.2015 requested to furnish the same. No reply received from the firm till date. Therefore, it was decided to defer the case for re-listing on 04.06.2015.

Case No.:34/40/84-ALC3/2014	Party Name:WELSPUN SYNTEX LTD.	Meet No/Date:5/84- ALC3/2015 07.05.2015	Status: Deffered
25 HQ File :01/84/050/00358/AM15/	RLA File :03/95/040/00759/AM15/	Lic.No/Date:0310792130 18.12.2014	Defer Date:04.06.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of D/o C&PC for their comments. The case stands for re-listing on 04.06.2015.

Case No.:14/40/84-ALC3/2014	Party Name:WILHELM TEXTILES INDIA PVT.LTD.	Meet No/Date:5/84- ALC3/2015 07.05.2015	Status: Approved
HQ File :01/84/050/00338/AM15/	RLA File :05/24/040/00433/AM15/	Lic.No/Date:0510392488 19.12.2014	

Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S. No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	T-750+Malivelour-117 (RM/1670300) bonded fabric of 100 Polyester Non-Woven and Cotton Woven Fabric.	80000 Sq. Mtrs.	Choyu Antracite-117 also known as Malivelour-117, A 100% Polyester Non- Woven Fabric.	121200 Sq. Mtrs.
2.	T-07+Malivelour-117 (RM/1681101) bonded fabric of 100 Polyester Non-Woven and Cotton Woven Fabric.	40000 Sq. Mtrs.		

The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

27 Case No.:38/40/84-ALC3/2014	Party Name:AMBADI ENTERPRISES LIMITED.	Meet No/Date:5/84- ALC3/2015 07.05.2015	Status: Deffered
--------------------------------	-------------------------------------------	-----------------------------------------------	---------------------





HQ File :01/84/050/00362/AM15/	RLA File :04/24/040/00191/AM15/	Lic.No/Date:0410159911 19.12.2014	Defer Date:04.06.2015
-----------------------------------	------------------------------------	--------------------------------------	--------------------------

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm did not furnish the justification of higher wastage in visible loss. Therefore, it was decided to ask the firm for the same and defer the case stands for re-listing on 04.06.2015.

Case No.: 4/44/84-ALC3/2014	Party Name:S. L. BANTHIA TEXTILES INDUSTRIES PVT. LTD.,	Meet No/Date:5/84- ALC3/2015 07.05.2015	Status: Deffered
HQ File :01/84/050/00374/AM15/	RLA File :52/24/040/00050/AM15/	Lic.No/Date:5210041355 19.12.2014	Defer Date:04.06.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm did not furnish the manufacturing process, calculation sheet and justification of higher wastage. Therefore, it was decided to ask the firm for the same and defer the case stands for re-listing on 04.06.2015.

Case No.: 5/40/84-ALC3/2014	Party Name:MODERN APPARELS	Meet No/Date:5/84- ALC3/2015 07.05.2015	Status: Approved
HQ File :01/84/050/00329/AM15/	RLA File :03/95/040/00788/AM15/	Lic.No/Date:0310792252 22.12.2014	

Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S. No.	Export Product	Export Quantity	Import item	Quantity allowed
29	1. Winter Jackets of following sizes: 80 Nos. of Small (233.16 Sq.Mtrs.); 140 Nos. of Medium (420.21 Sq. Mtrs.); 135 Nos. of Large (422.82 Sq. Mtrs.); 50 Nos. of Extra Large (XL) (165.30 Sq. Mtrs.); 15 Nos. of Extra Extra Large (XXL) (53.635 Sq. Mtrs.) containing 1295.125 Sq. Mtrs.of Nomex Fabric made of Meta Aramid Fibre with 441 Meters of Retro-reflective Tape of 2" width.	420 Nos.	Nomex Fabric having 60" width made of Meta Aramid Fibre. Retro-reflective Tape of 2" width.	1488.650 Sq. Mtrs. 441 Meters.

The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.: 9/44/84-ALC3/2014	Party Name: J.D. JONES & CO. PVT. LTD.	Meet No/Date: 5/84- ALC3/2015 07.05.2015	Status: Approved	
HQ File :01/84/050/00379/AM15/	RLA File :02/24/040/00174/AM15/	Lic.No/Date:0210205371 23.12.2014		
<p>Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-</p>				
S. No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Pacmaan Gland Packing, NA 731 (containing 60% solid PTFE).	951 Kgs.	PTFE Dispersion PTFE content 60%.	979.53 Kgs. (including 3% wastage)
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

Case No.: 28/40/84-ALC3/2014	Party Name: MASTURLAL PRIVATE LIMITED	Meet No/Date: 5/84- ALC3/2015 07.05.2015	Status: Approved	
HQ File :01/84/050/00352/AM15/	RLA File :07/24/040/00336/AM15/	Lic.No/Date:0710107273 24.12.2014		
<p>Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-</p>				
S. No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Polyester Filter Bags made of Polyester Needle Felt with PTFE Membrane 500 GSM +/- 10%.	7150 Kgs.	Polyester Needle Felt with PTFE Membrane 500 GSM +/- 10%.	7221.500 Kgs.
2.	Polyester Filter Bags made of High Temperature Filtration Fibre.	7122 Kgs.	High Temperature Filtration Fibre.	7193.220 Kgs.
The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

Case No.: 5/44/84-ALC3/2014	Party Name: J.D. JONES & CO. PVT. LTD.	Meet No/Date: 5/84- ALC3/2015 07.05.2015	Status: Approved
------------------------------------	--------------------------------------------------	-------------------------------------------------------	-----------------------------------

11

HQ File :01/84/050/00375/AM15/	RLA File :02/24/040/00173/AM15/	Lic.No/Date:0210205395 29.12.2014
-----------------------------------	------------------------------------	--------------------------------------

Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S. No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Pacmaan Gland Packing, NA 747.	971 Kgs.	Twaron Aramid Filament Yarn	1000.130 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.: 6/44/84-ALC3/2014	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:5/84-ALC3/2015 07.05.2015	Status: Approved
------------------------------------	---------------------------------------	-------------------------------------------	----------------------------

HQ File :01/84/050/00376/AM15/	RLA File :02/24/040/00175/AM15/	Lic.No/Date:0210205394 29.12.2014
-----------------------------------	------------------------------------	--------------------------------------

Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S. No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Pacmaan Gland Packing, NA 758H.	971 Kgs.	Graphite composite Fibre expanded PTFE Graphite.	1000.130 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.: 8/44/84-ALC3/2014	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:5/84-ALC3/2015 07.05.2015	Status: Approved
------------------------------------	---------------------------------------	-------------------------------------------	----------------------------

HQ File :01/84/050/00378/AM15/	RLA File :02/24/040/00172/AM15/	Lic.No/Date:0210205396 29.12.2014
-----------------------------------	------------------------------------	--------------------------------------

Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S. No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Pacmaan Gland Packing, NA	981 Kgs.	White (Sealants)	1000.620 Kgs.

12

781.		pack Fibre White Dispersion Y 096 DO.	
------	--	---------------------------------------------	--

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.: 3/40/84-ALC3/2014	Party Name: SUMILON INDUSTRIES LIMITED,	Meet No/Date: 5/84-ALC3/2015 07.05.2015	Status: Deffered
HQ File :01/84/050/00327/AM15/	RLA File :52/24/040/00051/AM15/	Lic.No/Date:5210041367 30.12.2014	Defer Date:04.06.2015
Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm did not furnish the manufacturing process, calculation sheet and justification of higher wastage. Therefore, it was decided to ask the firm for the same and defer the case stands for re-listing on 04.06.2015.			

Case No.: 2/40/84-ALC3/2014	Party Name: SUMILON INDUSTRIES LIMITED,	Meet No/Date: 5/84-ALC3/2015 07.05.2015	Status: Deffered
HQ File :01/84/050/00326/AM15/	RLA File :52/24/040/00052/AM15/	Lic.No/Date:5210041368 31.12.2014	Defer Date:04.06.2015
Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm did not furnish the manufacturing process, calculation sheet and justification of higher wastage. Therefore, it was decided to ask the firm for the same and defer the case stands for re-listing on 04.06.2015.			

37

Case No.:43/40/84-ALC3/2014	Party Name:KANPUR PLASTIPACK LTD	Meet No/Date:5/84- ALC3/2015 07.05.2015	Status: Approved	
HQ File :01/84/050/00367/AM15/	RLA File :06/24/040/00029/AM15/	Lic.No/Date:0610038026 31.12.2014		
Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-				
S. No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	PP Sewing Yarn	44000 Kgs.	PP Granules Virgin for Extrusion.	46200 Kgs.
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

Case No.:43/44/84-ALC3/2014	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:5/84-ALC3/2015 07.05.2015	Status: Deffered
HQ File :01/84/050/00413/AM15/	RLA File :35/24/040/00029/AM15/	Lic.No/Date:3510044643 06.01.2015	Defer Date:04.06.2015
38 Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME) for their examination/ comments . As informed by the representative of DC(MSME) a deficiency letter has also been issued to the firm for seeking some requisite information/documents. Therefore, it was decided to defer the case for relisting on 04.06.2015.			

Case No.:7/44/84-ALC3/2014	Party Name:PRICE AND BUCKLAND (INDIA) PVT. LTD.	Meet No/Date:5/84-ALC3/2015 07.05.2015	Status: Deffered
HQ File :01/84/050/00377/AM15/	RLA File :05/24/040/00492/AM15/	Lic.No/Date:0510392942 21.01.2015	Defer Date:04.06.2015
39 Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME)/Office of Regional Textile Commissioner, Noida for their comments . Therefore, it was decided to defer the case for relisting on 04.06.2015.			

Case No.:14/44/84-ALC3/2014	Party Name:A.M.VINYL PVT.LTD.,	Meet No/Date:5/84-ALC3/2015 07.05.2015	Status: Deffered
HQ File :01/84/050/00384/AM15/	RLA File :05/23/040/00469/AM15/	Lic.No/Date:0510392943 21.01.2015	Defer Date:04.06.2015
40 Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of D/o C&PC for their comments . Therefore, it was decided to defer the case for relisting on 04.06.2015.			

Case No.:20/44/84-ALC3/2014	Party Name:NARASIMHA MURTHY.MR(PROP.TECHNO FLEX INDUSTRIES)	Meet No/Date:5/84-ALC3/2015 07.05.2015	Status: Approved	
HQ File :01/84/050/00390/AM15/	RLA File :07/24/040/00381/AM15/	Lic.No/Date:0710107483 21.01.2015		
41 Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DIPP conveyed vide their O.M.No.7/265/14-TSW, dated 24.04.2015 as detailed below:-				
S.	Export Product	Export	Import item	Quantity

No.		Quantity		allowed
1.	Footwear Insole Components Full Insole 300000 Pairs, Half Insole 100000 Pairs.	400000 Pairs	Relevant thickness Cellulose Insole Board-Sheet of 1.00 x 1.5 m	14224 Nos.
			Relevant thickness Shank Board-Sheets of 1.06 x 1.58 m	6452 Nos.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:21/44/84-ALC3/2014	Party Name:RAHMAN INDUSTRIES LTD	Meet No/Date:5/84-ALC3/2015 07.05.2015	Status: Deffered
HQ File :01/84/050/00391/AM15/	RLA File :06/24/040/00033/AM15/	Lic.No/Date:0610038049 02.02.2015	Defer Date:04.06.2015

42 **Decision :** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP for their examination/ comments. As informed by the representative of DIPP a deficiency letter has also been issued to the firm on 06.04.2015 for seeking some requisite information/documents. No response received from the firm so till date. Therefore, it was decided to defer the case for relisting on 04.06.2015.

Case No.:44/44/84-ALC3/2014	Party Name:SAGAR BRUSH INDUSTRIES	Meet No/Date:5/84-ALC3/2015 07.05.2015	Status: Deffered
HQ File :01/84/050/00414/AM15/	RLA File :35/24/040/00030/AM15/	Lic.No/Date:3510044657 03.02.2015	Defer Date:04.06.2015

43 **Decision :** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP for their examination/ comments. As informed by the representative of DIPP a deficiency letter has also been issued to the firm for seeking some requisite information/documents. No response received from the firm so till date. Therefore, it was decided to defer the case for relisting on 04.06.2015.

Case No.:39/44/84-ALC3/2014	Party Name:S. L. BANTHIA TEXTILES INDUSTRIES PVT. LTD.,	Meet No/Date:5/84-ALC3/2015 07.05.2015	Status: Deffered
44 HQ File :01/84/050/00409/AM15/	RLA File :52/24/040/00060/AM15/	Lic.No/Date:5210041425 06.02.2015	Defer Date:04.06.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm did not furnish the manufacturing process, calculation sheet and

justification of higher wastage. Therefore, it was decided to ask the firm for the same and defer the case stands for re-listing on 04.06.2015.

Case No.:28/44/84-ALC3/2014	Party Name:ANAND INCORPORATION	Meet No/Date:5/84-ALC3/2015 07.05.2015	Status: Approved
HQ File :01/84/050/00398/AM15/	RLA File :05/23/040/00501/AM15/	Lic.No/Date:0510393166 11.02.2015	

Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S. No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	100% Polyester Woven Girls Dress – 4000 Pcs. and 100% Polyester Woven Girls Tops _ 3601 Pcs. Readymade Garments.	7601 Nos.	100% Polyester Woven Printed Fabrics, GSM-170 +/- 10% width 58" Woven Printed Fabrics (7661.68 Sq. Mtrs.).	5200 Meters.

The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Manual Agenda Cases

(46)

Case No.	M/s. Shahi Exports Pvt. Ltd., Faridabad.
NC 05/16 dt. 07.05.2015	F.No. 01/84/50/192/AM-14/DES-V
Re-fixation of input output norms against Advance Authorisation No.0710097962 dated 02.09.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM & measurement chart of the export product and after deliberations decided to re-fix the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Top (Style No.IT8756/8791) made of imported Cotton Manmade Blended Knit fabric, GSM-145 (Cotton content less than 85% by weight) with indigenous 100% Cotton Lace and 100% Viscose Fabric.	25,500 Nos.	Relevant Cotton – Manmade Blended Knit Fabric, GSM-145 (Cotton content less than 85% by weight) – ITC(HS) Code No.60063200.	22,695 Sq. meter
2.	Ladies Top made of 100% Polyester printed fabric, GSM-75+/-10%, Style	13,350 Nos.	100% Polyester printed fabric, GSM-	17,222 Sq. meter

No.327483	75+/-10%
-----------	----------

The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(47)

Case No.52	M/s R.R. Fashion Fabrics, Chennai.
NC 05/AM-16, dt. 07.05.2015	File No.01/84/162/1155/AM-08/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0410092795 dated 19.12.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to re-fix the Advance Authorization issued in this case as per detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Blouse made of 100% Cotton Printed Woven Poplin Patch Work Fabric with 100% Cotton Woven Lining Fabric.	1200 Nos.	100% Cotton Printed Woven Poplin Fabric, GSM-110.	32515 Sq. Mtrs.
2.	Ladies Shorts made of 100% Cotton Printed Woven Poplin Patch Work Fabric.	2100 Nos.	100% Cotton Poplin Woven Fabric, GSM-105.	2656.500 Sq. Mtrs.
3.	Ladies Skirts made of 100% Cotton Printed Woven Poplin Patch Work Fabric with 100% Cotton Fabric.	2500 Nos.	100% Cotton Light Weight Fabric, GSM-145.	945 Sq. Mtrs.
4.	Ladies Dress made of 100% Cotton Printed Woven Poplin Patch Work Fabric with 100% Cotton Poplin Woven Lining Fabric.	1100 Nos.		
5.	Ladies Wrap Skirts made of 100% Cotton Printed Woven Poplin Patch Work Fabric with 100% Cotton Lining Fabric.	2200 Nos.		
6.	Ladies Shorts made of 100% Cotton Printed Woven Poplin Patch Work Fabric.	500 Nos.		

The GSM should be match in export and import both. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(48)

Case No.53	M/s. Richa Global Exports P. Ltd., New Delhi.
NC 05/16 dt. 07.05.2015	F.No. 01/84/50/382/AM-15/DES-V
Re-fixation of norms against Advance Authorisation No.0510392876 dated 15.01.2015.	

Rup

Gone

NR

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to re-fix the Advance Authorization issued in this case as detailed below:-

S. No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Skirt with Lining made of 70% Cotton 30% Silk Bleached Woven Fabric, GSM-40 (+/-10%) along with 100% Polyester Bleached Woven Fabric (Lining), GSM-54 (+/-10%), Style No.360931/370400.	6850 Nos	70% Cotton 30% Silk Bleached Woven Fabric, GSM-40 (+/-10%).	10789 Sq. Mtrs.
			100% Polyester Bleached Woven Fabric (Lining), GSM-54(+/-10%).	12228 Sq. Mtrs.

The GSM should match in export import items. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(49)

Case No.54	M/s. Surgeine Healthcare India Pvt. Ltd., New Delhi.
NC 05/16 dt. 07.05.2015	F.No. 01/84/171/203/AM-15/DES-V
Fixation of norms against Annual Advance Authorisation No.0510392528 dated 19.12.2014.	

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME) for their comments . Therefore, it was decided to defer the case for relisting on 04.06.2015.

(50)

Case No.55	M/s. Surgeine Healthcare India Pvt. Ltd., New Delhi.
NC 05/16 dt. 07.05.2015	F.No. 01/84/171/204/AM-15/DES-V
Fixation of norms against Annual Advance Authorisation No.0510392874 dated 15.01.2015.	

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME) for their comments . Therefore, it was decided to defer the case for relisting on 04.06.2015.

(51)

Case No.56	M/s. J.K. Fabrics Pvt. Ltd., Bangalore.
NC 05/16 dt. 07.05.2015	F.No. 01/84/50/308/AM-15/DES-V
Re-fixation of norms against Advance Authorisation No.0710106994 dated 14.11.2014.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to re-fix the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Dyed/Printed Fabrics (100% MRS) with or without Embroidery.	9940 Sq. Mtrs.	100% MRS Silk Fabric	10039 Sq.Mtrs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(52)

Case No.57	M/s. Loyal Textile Mills Ltd., Tamil Nadu.
NC 05/16 dt. 07.05.2015	F.No. 01/84/50/038/AM-12/DES-V
Fixation of norms against Advance Authorisation No.3510033418 dated 05.04.2011.	

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME) for their comments . Therefore, it was decided to defer the case for relisting on 04.06.2015.

(53)

Case No.58	M/s. Loyal Textile Mills Ltd., Tamil Nadu.
NC 05/16 dt. 07.05.2015	F.No. 01/84/50/170/AM-14/DES-V
Fixation of norms against Advance Authorisation No.3510041934 dated 22.08.2013.	

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME) for their comments . Therefore, it was decided to defer the case for relisting on 04.06.2015.

(54)

Case No.59	M/s. Loyal Textile Mills Ltd., Tamil Nadu.
NC 05/16 dt. 07.05.2015	F.No. 01/84/50/022/AM-12/DES-V
Fixation of norms against Advance Authorisation No.3510033691 dated 27.04.2011.	

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME) for their comments . Therefore, it was decided to defer the case for relisting on 04.06.2015.

(55)

Case No.60	M/s. Indo Rama Synthetics (India) Ltd., Nagpur
NC 05/16 dt. 07.05.2015	F.No. 01/84/171/189/AM-15/DES-V
Fixation of norms against Advance Authorisation No.5010002165 dated 14.11.2014.	

Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations

Ry

G

N

decided to ratify the Advance Authorization issued in this case as per written comments of D/o C&PC conveyed vide their O.M.No.46011/58/2012-PC-II, dated 20.04.2015 as detailed below:-

S. No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Polyester Partially Oriented Yarn (PTA Route).	1000000 Kgs.	(i) PTA Purified Terephthalic Acid.	9687000 Kgs.
2.	Polyester Staple Fibre (PTA Route) PSF.	6000000 Kgs.	(ii) MEG Mono Ethylene Glycol.	3897000 Kgs.
3.	Draw Texturised Yarn (PTA Route) PSF.	3000000 Kgs.	(iii) TiO2 Titanium Di Oxide.	36750 Kgs.
4.	Polyester Filament Yarn (Fully Drawn Yarn) FDY.	500000 Kgs.	(iv) Sb2O3 Antimony Tri Oxide.	7780 Kgs.
			(v) SFO Spin Finish Oil.	111240 Kgs.
			(vi) Coal.	13150000 Kgs.
			(vii) HTO Dowtherm/Heat Transfer Oil/Fluid.	53000 Kgs.
			(viii) TEG Tri Ethylene Glycol.	95400 Kgs.
			(ix) PET Chips.	12544 Kgs.
			(x) HDPE, PP Granules.	27400 Kgs.
			(xi) Kraft Paper .	326000 Kgs.
			(xii) Conning Oil.	120000 Kgs.
			(xiii) Tri-Ethlene Oxide.	700 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(56)

Case No.61	M/s. Micaply, Bhopal.
NC 05/16 dt. 07.05.2015	F.No. 01/84/50/394/AM-14/DES-V
Ratification of input output norms against Advance Authorisation No.1110027807 dated 16.12.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC (MSME) for their examination / comments. As informed by the representative of DC (MSME), a deficiency letter has issued on 20.03.2014 for seeking some information/documents but no response received from the firm. The Committee, therefore, unable to calculate the requirement in this case and constrained to reject the case.

(57)

Case No.62	M/s. Choice Clothing Co. Pvt. Ltd., New Delhi.
NC 05/16 dt. 07.05.2015	F.No. 01/84/171/141/AM-15/DES-V
Ratification of input output norms against Annual Advance Authorisation No.0510167723 dated 30.09.2005.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm has not submitted the required information/documents to DGFT for fixation of adhoc norms. It is decided to call the applicant firm for personal hearing before NC alongwith all export documents, complete justification and technical person to explain the case. The case stands for re-listing on 04.06.2015.

